

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 122**

**CP (IB) No. 91/Chd/Hry/2022**

**IN THE MATTER OF:**

**Gayi Adi Holdings Pvt. Ltd.**

... **Petitioner-Financial Creditor**

**Versus**

**Prakash Industries Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Mamta, Advocate

**For the Respondent** : Mr. Anand Chhibbar, Senior Advocate with Ms.  
Swati Vashisth, PCA

**ORDER**

A date is requested by learned counsel for the petitioner on the ground that arguments is to be addressed by Mr. Mukesh Rana, Advocate, who is not present today. It is a part heard matter by the previous bench, now the new bench has been constituted.

Let this matter be listed on 30.07.2024 for arguments.

**Sd/-  
(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

**Sd/-  
(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**